

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3080 of 2020**

Munna Kumar @ Mukesh Kumar **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Saurabh Shekhar, Advocate
For the State : Ms. Nehala Sharmin, A.P.P.

02/26.06.2020 Heard Mr. Saurabh Shekhar, learned counsel for the petitioner and Ms. Nehala Sharmin, learned A.P.P. for the State.

Earlier the prayer for bail of the petitioner was rejected in B.A. No. 8099 of 2019.

From the allegation, it appears that the petitioner was apprehended from a Bolero vehicle which was involved in a dacoity. It appears that charge has been framed but there has been no progress in the trial. The petitioner is in custody since 04.06.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Judicial Commissioner-XX, Ranchi in connection with S.T. Case No. 593 of 2019, arising out of Sadar (Mesra) P.S. Case No. 266 of 2019.

(R. Mukhopadhyay, J.)